

KERALA STATE LEGAL SERVICES AUTHORITY

NOTIFICATION

No. 4651/D/17/KeLSA.

3rd April 2018.

In exercise of the powers conferred by sub Section (1) of Section 8A of the Legal Services Authorities Act 1987 (Central Act 39 of 1987) read with Sub Rule (1) of Rule 8 of the Kerala State Legal Services Authorities Rules 1998 the Kerala State Legal Services Authority hereby reconstitutes the High Court Legal Services Committee for the High Court of Kerala w.e.f. the F.N. of 3-4-2018 consisting of the following namely:—

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|-----|---|---|---------------------------|
| 1. | Hon'ble Mr. Justice P. R. Ramachandra Menon | — | Chairman |
| 2. | The Advocate General | — | Member |
| 3. | The Director General of Prosecution | — | do. |
| 4. | President of the High Court Advocates' Association | — | do. |
| 5. | President of the Indian Federation of Women Lawyers, Kerala Branch | — | do. |
| 6. | President, Bar Association (Ernakulam District) | — | do. |
| 7. | Smt. R. Bindhu, Advocate | — | Advocate Member |
| 8. | Sri. P. M. Mohammed Shiraz, Advocate | — | do. |
| 9. | Sri. George Merlo Pallath, Advocate | — | do. |
| 10. | Smt. Meena Kuruvila, Social Worker | — | Member |
| 11. | Sri. V. Anil, Maroorokavu, Pathiyoor P. O., Menampally, Alappuzha-690 552 | — | Member representing SC/ST |

By order,

K. SATHYAN,
Member Secretary,

Kerala State Legal Services Authority, Ernakulam.

Explanatory Note

(This does not form part of the Notification, but is intended to indicate its general purport).

Section 8A of the Legal Services Authorities Act, 1987 (Central Act 39 of 1987) empowers the State Legal Services Authority to constitute the High Court Legal Services Committee consisting of the Ex-officio members and the other members nominated by the Chief Justice of the High Court. The term of the High Court Legal Services Committee reconstituted as per Notification No. 1932/A/06/KELSA dated 29th July, 2013 expired. Hon'ble the Chief Justice has nominated Hon'ble Mr. Justice P. R. Ramachandra Menon as the Chairman of High Court Legal Services Committee and other members. Hence, the Kerala State Legal Services Authority decided to reconstitute the Kerala High Court Legal Services Committee for the Kerala High Court including the nominated members as provided in Section 8A of the Act read with Rule 8(1) of the Kerala State Legal Services Rules 1998.

This notification is intended to achieve the above object.